

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
EAST REGIONAL BENCH : KOLKATA**

Cus.Miscellaneous Application (COD) No.76037,76039 of 2018

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Cus.Stay Petition No.76038,76040 of 2018

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Cus.Appeal No.76921,76922 of 2018

(Arising out of Order-in-Appeal No.Kol./Cus/Port/AA/1718-1721/2018 dated 08.11.2017 passed by Commr. of Customs (Port), Kolkata)

CC (Port), Kolkata

15/1, Strand Road,
Kolkata 700001.

Applicant

VERSUS

M/s Amar Textiles

72/4, Near Jain Dharamshala,
Panipat-132103.

Respondent

Appearance:

Shri S. Guha, A.R. for the Appellant
None for the Respondent

CORAM:

**HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER
HON'BLE SHRI BIJAY KUMAR, TECHNICAL MEMBER**

**MA/SP ORDER NO.76863-76866/2019
FINAL ORDER NO.76018-76019/2019**

DATE OF HEARING : 05.08.2019

DATE OF DECISION : 05.08.2019

PER P.K.CHOUDHARY :

The present Miscellaneous Applications have been filed by the Appellant Revenue for condonation of delay of 202 days in filing of their Cus.Appeal Nos.76921,76922 of 2018 before the Tribunal.

2. In view of the reasons as mentioned in the Misc.Application and as explained by the Ld.D.R. for the Revenue, the delay in filing the

Cus.Appeal Nos.76921-76922/18

appeals before the Tribunal is condoned. The Misc.Applications (COD) are allowed.

3. On perusal of records, we find that the amount involved in the present case is below the monetary limit of Rs.10 lakhs which has been notified vide instruction being F. No.390/Misc./163/2010-JC dated 17.12.2015. Accordingly, the appeals are dismissed under the national litigation policy. Stay Petitions also get disposed off.

(Dictated and pronounced in the open court)

Sd/

(P. K. Choudhary)
Member (Judicial)

Sd/

(Bijay Kumar)
Member (Technical)

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